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duals for grant of permits will be laid down by the STA Delhi, which is a quasi-judicial body, at the time* when applications are taken up for consideration.

- (d) In terms of provisions of proviso to subsection 7 of section 63 of Motor Vehicles Act, 1939, preference is required to be given to applications for permits from: —
 - (i) The India Tourism Development Corporations;
 - (ii) A State Tourism Development Corporation;
 - (iii) A State Tourist Department;
 - (iv) Such operators of tourist cars, or such travel agents as may be approved in this behalf by the Department of Tourism.

Disappearance of a ship M. V. 'Araba'

♦71. SHRI S KUMARAN: SHRI JAGJIT SINGH ANAND; SHRI BHUPESH GUPTA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply to Unstarred Question 455 given in the Rajya Sabha on the 13th July, 1979 and state:

- (a) the progress made to trace the missing ship 'M. V. Araba' along with the Ind^n crew on board; and
- (b) if so, what are the details thereof and what action Government have taken in this regard?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA); (a) and (b) No further trace is available of the missing ship 'M.V. Araba' and its Indian crew on board. Ministry of Home Affairs are pursuing further action on Intelligence Bureau's report. Enquiries by Ministry of External Affairs through our Embassies and Consulates have not thrown any light on the ownership or the insurance of the ship.

Commission bearers and vendors awaiting regularisation

- ♦72. SHRI LAKSHMANA MAHA-PATRO: Will the Minister of RAILWAYS be pleased to state:
- (a) what is the number of Commission bearers and vendors separately in the catering service, zone-wise, awaiting to be regularised and by when those are likely to be absorbed in regular service,
- (b) whether it is a fact that Commission bearers and vendors who were made regular during the last two years, have been posted in places at great distances from the places of their service at the time when they were made regular; and
- (c) what steps are being taken to post these Class IV employees in or near their home districts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) out of 2176 Bearers who were working on the Railways on commission basis, 1,012 had been absorbed in regular railway employment in first phase. As regards the remaining number, the Railways were asked to assess the total number of regular posts required so that more Commission Bearers could be brought on regular scales of pay in a phased manner. Out of the. remaining 1164 Commission Bearers, who were not absorbed in first phase, 221 have already been absorbed; it has also been assessed that 481 more would be required on regular basis and steps are in hand for their absorption. In regard to others, work studies are in hand.

The number of Commission Bearers, who are awaiting to be regularised, is given below:

Central	į.				129
Eastern		/ 4 -			230
Northern	•				139
North Easter	'n				32
Southern					246
South Easter	T) :- ·		•	•	156
	·	To	ral .	÷ .	943

There is no proposal to absorb Vendors (about 4,000 in number) as regular railway employees.

- (b) No, Sir.
- (c) Does not arise.

पाकिस्तान को यूरेनियम की सप्लाई

73. श्री सुन्दर सिंह मण्डारी : श्री हरी शंकर भाभड़ा : श्री जगदीश प्रसाद माथुर :

क्या विदेश मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि लीबिया को 258 टन तथा पाकिस्तान को 110 टन यूरेनियम गत तीन वर्षों में उन दो कम्पनियों ने बेचा है जिनमें फ्रांस भागीदार है।
- (ख) क्या यह भी सच है कि पश्चिमी देशों तथा चीन ने पाकिस्तान के इस प्रस्ताव का अनुमोदन कर दिया है कि कुछ मास में पाकिस्तान अपने प्रथम अणु वम का विस्कोट करले; और
- (ग) यदि उपरोक्त भाग (क) तथा (ख) का उत्तर 'हां' हो, तो इस पर भारत सरकार की प्रतिकिया क्या है ?

t [Supply of uranium to Pakistan

◆73. SHKI SUNDER SINGH
BHANDARI: SHRI
HARISHANKAR BHABHRA: SHRI JAGDISH
PRASAD
MATHUR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that two companies which have collaboration with France have sold uranium to Libya and Pakistan to the tune of 258 and 110 tonnes respectively during the last three years;
- (b) whether it is also a fact that the Western countries and China have approved the Pakistani proposal to explode its first atom bomb in a few months; and
- (c) if the reply to parts (a) and (b) above, be in the affirmative, what is Government of India's reaction thereto?

🖟 विदेश मंत्री (श्री पी० वी० नरसिंह राव):

- (क) सरकार के पास इस आशय की रिपोर्ट हैं कि दो खनन कम्पनियों से, जिसमें फ्रांस भी अल्प भाग का साझीदार है, पाकिस्तान ग्रार लोबिया को यूरेनियम अध्स्क, यूरेनियम नहीं बेचा गया है।
- (ख) जी नहीं। हमारे पास इसकी पुष्टि करने का कोई साक्ष्य नहीं है।
 - (ग) प्रश्न नहीं उठता।

t[THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Government have reports to the effect that uranium ore and not uranium from two mining companies, in which France is a minority shareholder, had been sold to Pakistan and Libya.

- (b) No, Sir. W_e have no evidence to confirm this.
 - (c) Does not arise.]
 - t[] English translation.